HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(OFFICE OF THE REGISTRAR GENERAL, AT JAMMU)

Subject: Automation of the process of collection of information relating to the date when the judgment is reserved; the date of its pronouncement and the date when it is actually uploaded on website.

CIRCULAR

of 2025/RG

Dated: 06.12.2025

To automate the process of collection of data relating to the date on which a judgment is reserved, the date of its pronouncement, and the date on which is uploaded on the website, all the Secretaries, Private Secretaries and Stenographers of the High Court of J&K and Ladakh are hereby impressed upon to ensure that henceforth, while uploading every judgment/order in the Case Information System (CIS), they shall mandatorily fill in the newly incorporated fields, namely "Reserved On" and "Pronounced On" in the Order/judgment module and shall also update the "stage of cases" when the court reserves a case for judgment.

Any deviation in this regard shall be viewed seriously.

By Order.

Registrar General

No.: 76/67-95 RG/GS

Dated: 06-19-2095

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;

2. Secretary to Hon'ble Mr./Mrs. Justice,

...... for kind information of their Lordships.

- 3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
- 4. Director, J&K Judicial Academy, Jammu;
- 5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
- 6. Registrar Computers/IT, High Court of J&K and Ladakh, Jammu;
- 7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
- 8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu

.....for information.

- 19. Incharge NIC, High Court of J&K and Ladakh for information and with a request to upload the same on the High Court website.
 - 10. Incharge Library, High Court wing Jammu/Srinagar for information and keeping the record of the same.
 - 11. Order file.